## GOVERNMENT OF INDIA MINISTRY OF CIVIL AVIATION LOK SABHA STARRED QUESTION NO.: 85 (To be answered on the 27<sup>th</sup> July 2015)

#### CHECK-IN FACILITY

#### \*85. DR. C. GOPALAKRISHNAN

Will the Minister of CIVIL AVIATION नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government proposes to permit domestic airlines 'only hand baggage' check-in under no-frills low fare scheme;
- (b) if so, the details and the present status thereof;
- (c) whether certain airlines have already introduced such fare without prior permission of the Directorate General of Civil Aviation/Government;
- (d) if so, the details thereof including the names of such airlines; and
- (e) the action taken by the Government against these airlines?

### **ANSWER**

Minister of CIVIL AVIATION नागर विमानन मंत्री

(Shri Ashok Gajapathi Raju Pusapati)

(a) to (e):- A statement is laid on the Table of the House.

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# STATEMENT TO BE LAID ON THE TABLE OF THE LOK SABHA IN REPLY TO STARRED QUESTION NO. 85 DATED 27.7.2015 REGARDING CHECK-IN FACILITY.

(a) and (b) Under the provision of existing regulations, airlines are free to fix reasonable charges/ fees for the services offered by them, which interalia include charges for check in baggage above 15 Kgs. In order to make the basic fare more affordable and to provide the customer an option of paying for the services which he/she wishes to avail, it is already permitted to allow check-in baggage charges above the free check-in baggage allowance of 15 kgs. to be unbundled and to be charged separately on opt - in basis. The charges for such services are required to be fixed amount and shall not vary with the base fare for a particular sector/flights. Further, it should be displayed on the website of the airlines.

(c) and (d): No Madam.

(e): Does not arise.

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